

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 415**  
**IA/3678/ND/2021, IA/1636/ND/2024 in**  
**IB/2695/ND/2019**

**IN THE MATTER OF:**

Mykind Vacations Pvt. Ltd.	...	Applicant
Versus		
Dion Global Solutions Ltd.	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Kinshuk Chatterjee, RP  
For the Respondent : Mr. Akhil Shankhwar, Mr. Ankit Srivastav

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to  
**20.05.2024.**

Sd/-

**Court Officer**